

(b) if so, whether the proposed piece of legislation will be comprehensive and covers all the concerns of sexual violence against children; and

(c) whether the views of State Government are being taken into consideration as the enforcement of law and order is a State subject?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (c) "The Protection of Children from Sexual Offences Bill, 2010" is under consideration of the Government which proposes to address all sexual offences against children. Views of State governments and Union Territory Administration are being taken on the proposed Bill.

Facilities and social security to less educated married women

3714. SHRI DHIRAJ PRASAD SAHU: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government has formulated any scheme to provide better facilities and social security to less educated married women belonging to the Scheduled Caste and Scheduled Tribe communities;

(b) if so, the details thereof; and

(c) by when it is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (c) No specific scheme has been formulated for providing better facilities and social security to less educated married women belonging to Scheduled Caste (SC) and Scheduled Tribe (ST) communities. However, schemes and programmes being implement for development of Scheduled Castes and Scheduled Tribes can be accessed by all eligible SCs and STs respectively.

Atrocities against women

3715. DR. T.N. SEEMA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether NCW has conducted studies on atrocities against women during the last two years;

(b) if so, the details thereof; and

(c) the amount earmarked for the research and training projects under NCW in 2009-10 and 2010-11, and the amount utilized, so far?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) The National Commission for Women (NCW) has sponsored/commissioned following studies on atrocities against women in the last two years:

1. Crime against Women in Meghalaya through Meghalaya State Commission for Women. The report is yet to be received by NCW.
2. Honour Killings in Haryana, Punjab and Western Uttar Pradesh through an NGO, Shakti Vahini. The report, *inter-alia*, highlighted the following:
 - (i) Honour Killings have been reported most from those areas where the Khap Panchayats are active.
 - (ii) Shakti Vahini studied 560 cases where couples have been threatened. Of these 560 cases, 121 persons have been killed.
 - (iii) Honour Killings are less about gotra issue and more about inter caste marriages.
 - (iv) Cases of violence and threatening of couples have been reported both from rural and urban areas and from almost all sections of the society.
 - (v) The reaction to the inter-caste marriages are much stronger and violent when the girl marries a dalit or to a lower caste than her own.
 - (vi) The skewed sex ratio in the area has led to the worsening of the status of women in this region.

(c) No training projects are being implemented by NCW. The amount earmarked for research & study projects and the expenditure thereof under NCW in 2009-10 and 2010-11 is given below:

(Rs. in lakhs)

Head	2009-10		2010-11	
	Allocation	Expenditure	Allocation	Expenditure upto 30.11.2010
Research & study	40.83	40.50	50.00	31.45